

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2383/2000

New Delhi, this the 5th day of October 2001

HON'BLE MR. JUSTICE B. DIKSHIT, VICE CHAIRMAN (J)
HON'BLE MR. V.K. MAJOTRA, MEMBER (A)

Madan Lal Gupta
S/o Late Shri Lazza Ram Gupta
R/o 5775, Balbir Nagar,
Gali No.14,
Shahdara, Delhi.

(By Advocate: Shri R.K. Shukla)

... Applicant

V E R S U S

Union of India, through

1. General Manager
Northern Railway
Baroda House,
New Delhi.
2. Divisional Railway Manager
State Entry Road,
Paharganj, New Delhi.
3. Sr. Divisional Personnel Officer
Office of DRM,
Paharganj,
New Delhi.

(By Advocate: Shri Rajinder Khatter)

... Respondents

ORDER (ORAL)

By Sh. V.K. Majotra, Member (A):

Through this OA, the applicant has sought reliefs relating to assignment of proper seniority, grant of promotion and upgraded pay scale of Rs.260-400/- from 1.1.1984. The applicant had earlier approached this Tribunal through OA No.1213/96 which was disposed of by order dated 17.11.1999 directing the respondents to have the inter-se-seniority of the applicant determined within a period of four months from the date of receipt of a copy of that order and also to consider his case for further promotion from the same date when the applicant's juniors were promoted. Applicant's CP

No.132/2000 in OA No.1213/96 for non-compliance of the aforesaid order of the Tribunal was rejected vide order dated 6.7.2000. However, in respect of the applicant's claim that he was entitled to certain other reliefs flowing from the reliefs granted by the aforesaid directions of the Tribunal, he was given liberty to institute a fresh OA for the purpose. Hence, the present OA.

2. Learned counsel for the applicant stated that applicant's representation dated 5th September 2000 (Annexure A-4) in relation to his grievances regarding the seniority, increments, by promotion and pay scale has remained undecided.

3. On the other hand, learned counsel of the respondents stated that the respondents have not received the said representation.

4. In the facts and circumstances of the present case, in our considered view, the ends of justice would be duly met, if the respondents are directed to consider the applicant's aforesaid representation dated 5th September 2000 within a stipulated period. Thus, the respondents are directed to consider the applicant's representation (Annexure A-4) supplemented by the present OA by passing a speaking and reasoned order within a period of two months from the date of receipt of a copy of this order.

5. The present OA is disposed of in the aforesated terms. No costs.

V.K. Majotra
(V.K. MAJOTRA) 5.10.2001
MEMBER (A)

B. Dikshit
(B. DIKSHIT)
VICE-CHAIRMAN (J)

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